

FIFTH SCHEDULE TO THE CONSTITUTION (AMENDMENT) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI K. BHAHMANNANDA REDDY): I beg to move for leave to introduce a Bill further to amend the Fifth Schedule to the Constitution of India.

MR. SPEAKER: The question is

“That leave be granted to introduce a Bill further to amend the Fifth Schedule to the Constitution of India.”

The motion was adopted

SHRI K. BRAHMANANDA REDDY: I introduce the Bill.

CENTRAL SALES TAX (AMENDMENT) BILL*

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKERJEE): I beg to move for leave to introduce a Bill further to amend the Central Sales Tax Act, 1956.

MR. SPEAKER: The question is.

“That leave be granted to introduce a Bill further to amend the Central Sales Tax Act, 1956”

The motion was adopted

SHRI PRANAB KUMAR MUKERJEE: I introduce the Bill

APPROPRIATION (NO. 6) BILL,*
1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of money out of the

Consolidated Fund of India to meet the amount spent on a service during the financial year ended on the 31st day of March, 1974 in excess of the amount granted for that service and for that year.

MR. SPEAKER: The question is.

“That leave be granted to introduce a Bill to provide for the authorisation of appropriation of money out of the Consolidated Fund of India to meet the amount spent on a service during the financial year ended on the 31st day of March, 1974, in excess of the amount granted for that service and for that year.”

The motion was adopted.

SHRIMATI SUSHILA ROHATGI: I introduce the Bill.

I beg to move:††

“That the Bill to provide for the authorisation of appropriation of money out of the Consolidated Fund of India to meet the amount spent on a service during the financial year ended on the 31st day of March, 1974 in excess of the amount granted for that service and for that year, be taken into consideration.”

The Bill arises out of an excess expenditure (charged) of Rs. 1305 incurred in satisfaction of court decree in Grant No. 49—Police for 1973-74. As the explanatory note below the ‘Demand for Excess Grant’ gives the facts of the case, I will not dwell on them.

With these words, I move.

MR. SPEAKER: Motion moved:

“That the Bill to provide for the authorisation of appropriation of money out of the Consolidated Fund of India to meet the amount spent on a service during the financial year ended on the 31st day of March, 1974, in excess of the amount granted for that service and for that year, be taken into consideration.”

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††Introduced with the recommendation of the President.